Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 30.09.2010

The Meeting No. 27/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 30.09.2010 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. R.A.Lal, Director	R.O, TC, Noida
2.	Sh. J.D.Giri, Nominee AEPC	AEPC
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 27/84-ALC3/2010 **MEETING DATE** : 30.09.2010 MEETING NUMBER

II I		20.00.2010	Status: Approved
HQ File :01/84/050/00116/AM11/		Lic.No/Date:0210145727 27.07.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Shiv Sankar Gupta, DGM (Finance) of the firm who attended the personal hearing. Samples and detailed justification alongwith process flow chart were shown and explained. He explained that modacrylic staple fibre has a characteristic of high flame retardency. It was informed that in this case only modacrylic fibre is imported and raw cotton is procured indigenously. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 6% wastage asked for modacrylic staple fibre is reasonable. It was therefore decided to ratify the Advance Authorization issued in this case as detailed

below.	-			
S.	Export item	Export	Import item	Qty. allowed
S. No		Qty.		
1	Dyed/grey finished modarlic blended fabrics containing	270 Kgs.	Acylic fibre modacrylic staple fibre upto 3 DN.	171.720 Kgs (with 6% wastage)
	modacylic: 162 Kgs		Raw Cotton	Not allowed since not imported.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. Firm may be advised to delete raw cotton from the import item list as the same is procured indigenously.

II I		20.00.2010	Status: Approved
HQ File :01/84/050/00156/AM11/		Lic.No/Date:0210147340 01.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Shiv Sankar Gupta, DGM (Finance) of the firm who attended the personal hearing. Samples and detailed

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justification alongwith process flow chart were shown and explained. He explained that modacrylic staple fibre has a characteristic of high flame retardency. It was informed that in this case only modacrylic fibre is imported and raw cotton is procured indigenously. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 6% wastage asked for modacrylic staple fibre is reasonable. It was therefore decided to ratify the Advance Authorization issued in this case as detailed below: -

S.	Export item	Export	Import item	Qty. allowed
No		Qty.		
1	Dyed/grey finished modarlic blended fabrics containing	270 Kgs.	Acylic fibre modacrylic staple fibre upto 3 DN.	• ` `
	modacylic: 162 Kgs		Raw Cotton	Not allowed since not imported.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. Firm may be advised to delete raw cotton from the import item list as the same is procured indigenously.

Case No.:1/27/84-ALC3/2010	9	20.00.2010	Status: Approved
HQ File :01/84/050/00174/AM11/		Lic.No/Date:1010040232 22.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of other firm by allowing 3% wastage or as applied by the firm whichever is lower. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/27/84-ALC3/2010	Party Name:CENTURY OVERSEAS	Meet No/Date:27/84-ALC3/2010 30.09.2010	Status: Deferred		
	HQ File :01/84/050/00175/AM11/	RLA File :05/23/040/00165/AM11/	Lic.No/Date:0510273380 22.09.2010	Defer Date:28.10.2010		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observe that copy of application has not been received in this case. It was decided to defer the case for re-listing 28.10.2010.					

Case No.:3/27/84-ALC3/2010	9	Meet No/Date:27/84-ALC3/2010 30.09.2010	Status: Deferred
HQ File :01/84/050/00176/AM11/		Lic.No/Date:0510273386 22.09.2010	Defer Date:28.10.2010
Decision: The Committee consid	ered the case as per agenda alor	nawith other relevant papers	and observed

that copy of application has not been received in this case. It was decided to defer the case for re-listing on 28.10.2010.

	Case No.:4/27/84-ALC3/2010		Meet No/Date:27/84-ALC3/2010 30.09.2010	Status: Deferred
6	HQ File :01/84/050/00177/AM11/	RLA File :04/24/040/00170/AM11/	Lic.No/Date:0410117418 23.09.2010	Defer Date:28.10.2010
-	Desision. The Committee considered the cooperations of a service alarmy the other relevant non-end absorbed			

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 28.10.2010.

	Case No.:5/27/84-ALC3/2010	1	Meet No/Date:27/84-ALC3/2010 30.09.2010	Status: Deferred
$\ _{7}$	HQ File :01/84/050/00178/AM11/			Defer Date:28.10.2010
	Decision: The Committee consid	ered the case as per agenda alor	ngwith other relevant papers	and observed

that copy of application has not been received in this case. It was decided to defer the case for re-listing on 28.10.2010.

Manual agenda cases

Case No.266	M/s Gaurav international, Gurgaon
NC No.27/AM11	F.No.01/84/162/279/AM11/DES-V
Dated 30.09.2010	Ratification of input output norms in respect of Advance
	Authorization No.0510266971 dated 25.06.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given measurement, sketch nor calculation sheet. The CAD submitted by the firm has not been labeled. Further, they have also not given size-wise calculation sheet alongwith justification for asking higher Qty for both export item. In absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject this case.

RLA may take suitable consequential action accordingly.

Case No.267	M/s Pioneer Calicos Products Pvt. Ltd., Pune
NC No.27/AM11	F.No.01/84/162/296/AM10/DES-V
Dated 30.09.2010	Ratification of input output norms in respect of Advance
	Authorization No.3110039450 dated 31.07.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 28.10.2010.

Case No.268	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai					
NC No.27/AM11	F.No.01/85/50/511/AM07/DES-V					
Dated 30.09.2010	Deletion of individual Qty/restriction of regularization and					
	closure in respect of Advance Authorization No.0310419203					
	dated 12.02.2007.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC with 1% wastage on item of import. Now, firm have informed that due to physical limitation of wood & hindrances with regard to cutting & shaping of wood, some of the sizes were not exported, hence, they have requested to delete the individual Qty., value & modify the same to 'Assorted sizes'. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to delete the individual Qty., size from the earlier minutes and to modify the same to 'Assorted sizes'.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.269	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai					
NC No.27/AM11	F.No.01/85/50/520/AM07/DES-V					
Dated 30.09.2010	Deletion of individual Qty/restriction of regularization and					
	closure in respect of Advance Authorization No.0310394255					
	dated 11.08.2006.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

this case has already been cleared by NC with 1% wastage on item of import. Now, firm have informed that due to physical limitation of wood & hindrances with regard to cutting & shaping of wood, some of the sizes were not exported, hence, they have requested to delete the individual Qty., value & modify the same to 'Assorted sizes'. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to delete the individual Qty., size from the earlier minutes and to modify the same to 'Assorted sizes'.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.270	M/s Bombay Rayon Fashions Ltd., Mumbai			
NC No.27/AM11	F.No.01/84/50/203/AM10/DES-V			
Dated 30.09.2010	Re-fixation of input output norms in respect of Advance			
	Authorization No.0310551331 dated 17.12.2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier Qty. was allowed as per calculation work out on the basis of CAD submitted by the firm. This time also firm have submitted the same CAD. Further, they have also not given size-wise measurement for quantitative requirement of each garment. In view of this it is not possible to review the case. Hence, it was decided to maintain status quo.

Firm may be informed accordingly.

Case No.271	M/s Chelsea Mills, New Delhi
NC No.27/AM11	F.No.01/84/50/151/AM10/DES-V
Dated 30.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510251522 dated 27.10.2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample and technical person to explain the case. It was therefore decided to defer the case for re-listing on 28.10.2010.

Case No.272	M/s Imperial Readymade Garments Factory, Chennai					
NC No.27/AM11	F.No.01/84/162/280/AM11/DES-V					
Dated 30.09.2010	Ratification of input output norms in respect of Advance Authorization No.0411014215 dated 01.06.2010.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per application firm have asked for two export item without mentioning style no. against them, whereas in the documents (Gloria Vanderbilt) submitted there are four styles viz., (i) GV new Amanda MA H10JCP (ii) GV new Amanda XA H10 kohls, (iii) GV new Amanda XA Hol 2010 and (iv) GV new Amanda MA Fall 2010. Further, Committee also felt that as per Purchase Order submitted, Qty. mentioned is 70692 Pcs whereas in the advance authorization, no such obligation is matching Qty-wise or description-wise. In view of this, Committee was constrained to reject this case. Firm may be advised to get the style No. endorsed on each export item from R.A concerned.

RLA may take suitable consequential action accordingly.

Case No.273	M/s Bombay Rayon Fashions Ltd., Mumbai			
NC No.27/AM11	F.No.01/84/50/26/AM11/DES-V			
Dated 30.09.2010	Re-fixation of input output norms in respect of Advance			
	Authorization No.0310570525 dated 21.04.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 28.10.2010.

Case No.274	M/s Nav Engineers Pvt. Ltd., Noida
NC No.27/AM11	F.No.01/84/50/44/AM09/DES-V

Dated 30.09.2010	Re-fixation	of	input	output	norms	in	respect	of Advance
	Authorization	n N	o.0510)217778	3 dated	12.	03.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the report of NC team, who had visited the unit of the firm. It was felt that there is a big scope to reduce the wastage once the machine is properly aligned and other parameters are controlled in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export item Export		Import item	Qty. allowed		
	Qty.				
Woven labels of	4190	Narrow woven fabrics for woven labels	@ 1.16 Sq mtrs/1		
relevant GSM,	Pcs	of relevant GSM, width-24MM	Sq mtrs.		
width-24MM		Printing lnk suitable for printing on woven	@ 1% of the FOB		
		fabric	value.		

No repeat licence may be issued to the applicant firm. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.